

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2935

ANSWERED ON:30.03.2012

ESTIMATE OF COLLECTION OF DIRECT TAXES

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Will the Minister of FINANCE be pleased to state:

- (a) whether separate data relating to outstanding taxes against individuals/ companies is maintained ;
- (b) if so, the details of the agencies, persons and other legal entities owing more than Rupees 10 crore as outstanding during each of the last three years; and
- (c) the difficulties being faced in the recovery of tax dues and the steps taken or proposed to be taken to realise/recover the amounts from each individual/company at the earliest?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANTCKAM)

(a) Yes Sir. Data about the aggregate outstanding taxes is maintained separately for companies under the head `Corporation Tax` and for others under the head `Income Tax`.

(b) The details of cases where the outstanding demand is more than Rs.10 crores for the last three years is as under:-

Rs. in Crores

Year (as on)	No. of cases	Net Outstanding Amount
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30.9.2011	1710	265562
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30.9.2010	1360	189331
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30.9.2009	1112	172117
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(c) The major difficulty in recovery of outstanding tax dues is that a large portion of outstanding demand falls in the category `assessee not traceable`, `assessee with no assets/inadequate assets`, assessee notified under Special Court (Trial of Offences Relating to Transaction in Securities) Act, 1952, cases with BIFR, companies in liquidation etc.

The recovery of outstanding tax dues is a continuous process and all efforts are being made by the Income Tax Authorities for recovering the outstanding tax demands.